The Uttar Pradesh Legislative Chambers (Members' Emoluments) (Amendment) Act 1964
Act 13 of 1964

Keyword(s):
Travelling Allowance, Salary, Pension

THE UTTAR PRADESH LEGISLATIVE CHAMBERS (MEMBERS' EMOLUMENTS) (AMENDMENT) ACT. 1964.*
(U. P. ACT no. XIII of 1964)

[Authoritative English Text† of the Uttar Pradesh Vidhan Mandal (Sadasyn ki Uplabdhiyon ka) (Sanshodhan) Adhiniyam, 1964.]

AN ACT
to amend the Uttar Pradesh Legislative Chambers (Members' Emoluments) Act, 1952

It is hereby enacted in the Fifteenth Year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh Legislative Chambers (Members' Emoluments) (Amendment) Act, 1964, and it shall be deemed to have come into force on the first day of April, 1964.

2. Section 2 of the Uttar Pradesh Legislative Chambers (Members' Emoluments) Act, 1952 (hereinafter called the principal Act), shall be substituted by the following new section:

"2. (1) Each member of the Uttar Pradesh Legislative Assembly or of the Uttar Pradesh Legislative Council, who does not hold the office of Minister, Speaker, Chairman, Deputy Minister, Deputy Speaker, Deputy Chairman or Parliamentary Secretary, shall be provided, in the manner and from the date to be prescribed by rules, with free non-transferable first class coupons entitling him to travel within the State of Uttar Pradesh at any time by any railway.

(2) Subject to such conditions and restrictions as may be prescribed by rules, each member referred to in sub-section (1) shall be entitled for his attendance required in connection with his duties or functions as a member, to—

(i) incidental charges for every journey by rail, equal to one first class railway fare and for journeys by road between places not connected by railway, road mileage at the rates admissible to gazetted officers of Class I; and

[For statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary), dated March 30, 1964 (in Hindi) and dated March 31, 1964 (in English).]

[Passed in Hindi by the Uttar Pradesh Legislative Assembly on March 28, 1964 and by the Uttar Pradesh Legislative Council on March 31, 1964.]

[†Received the Assent of the Governor on June 22, 1964 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated June 26, 1964.]
(ii) daily allowance at the rate of rupees fifteen:

Provided that till such time as free railway coupons are not provided to a member under sub-section (1), he shall be entitled for his attendance as aforesaid to—

(i) travelling allowance, for every journey by air or rail, equal to two times railway fare for Class I and for journeys by road, mileage at the rate admissible to gazetted officers of Class I; and

(ii) daily allowance at the rate of rupees fifteen.”

3. In section 2-B of the principal Act—

(i) in sub-section (1), for the word and figure “section 2”, the words and figures “sub-section (1) of section 2” shall be substituted; and

(ii) in sub-section (2), for the words “charges arising out of the use of the accommodation provided”, the words “payment, in the case of electricity consumption charges, by the members, and in the case of any other charges arising out of the use of the accommodation, by the State Government” shall be substituted.

4. In section 3 of the principal Act—

(i) in sub-section (1), for the words “two hundred”, the words “three hundred” shall be substituted; and

(ii) in sub-section (2), the words “as aforesaid” shall be deleted.

5. In section 5 of the principal Act—

(i) in sub-section (1), for the words “the purposes of carrying into effect the provisions”, the words “carrying out the purposes” shall be substituted; and

(ii) in sub-section (2), after clause (c), the following shall be inserted as new clauses—

“(d) matters relating to provision of free railway coupons, including their use and surrender;

(e) matters relating to classification of accommodation and payment of charges arising out of use of such accommodation.”

PSUP—A.P. 65 Genl. (Leg.)—1964, 1,852. (M).
THE UTTAR PRADESH LEGISLATIVE CHAMBERS (MEMBERS' EMOLUMENTS) (AMENDMENT) ACT, 1975

(U. P. ACT NO. 23 OF 1975)

†[Authoritative English text of the Uttar Pradesh Vidhan Mandal (Sadasyon Ki Uplabdhion Ka) (Sanshadhan) Adhiniyam, 1975

AN

ACT

further to amend the U. P. Legislative Chambers (Members' Emoluments) Act, 1952.

IT IS HEREBY enacted in the Twenty-sixth Year of the Republic of India, as follows:—

1. (1) This Act may be called the Uttar Pradesh Legislative Chambers (Members' Emoluments) (Amendment) Act, 1975.

(2) It shall come into force on August 15, 1975.

2. In section 2 of the Uttar Pradesh Legislative Chambers (Members' Emoluments) Act, 1952, hereinafter referred to as the principal Act—

(1) After sub-section (1), the following provisos shall be inserted, namely:—

"Provided that such member may, in such manner as may be prescribed by rules, use the said coupons, for journey by rail, also for taking with himself one companion in the following cases—

(a) for each session of the Legislative Assembly or the Legislative Council, as the case may be, not more than twice for coming to Lucknow from the railway station nearest to the place of his residence and going back from Lucknow to such railway station;"

††(For Statement of Objects and Reasons, please see Uttar Pradesh Gazette Extraordinary, dated August 13, 1975).

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on August 8, 1975, and by the Uttar Pradesh Legislative Council on August 9, 1975).

(Received the Assent of the Governor on August 13, 1975, under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated August 14, 1975).

PRICE 10 PAISE
(b) for such journey, as is performed, by a woman member for her attendance required in connection with her duties and functions as such member and for return, after such attendance, to her place of residence:

Provided further that such member may, in such manner as may be prescribed by rules, use the said coupons for taking with him other members of his family also in journeys by rail outside Uttar Pradesh (inclusive of the distance within Uttar Pradesh covered in continuation of such journey by rail), so, however, that such distance in the aggregate including the distance of journey by him and by the members of his family, shall be subject to the aforesaid maximum, limit of 10,000 kilometres per year;’’

(2) After sub-section (1-A), but before the Explanation thereto, the following proviso shall be substituted, namely:

“Provided further that such member may, in such manner as may be prescribed by rules, use the said coupons for taking with him other members of his family also in journeys by rail outside Uttar Pradesh (inclusive of the distance within Uttar Pradesh covered in continuation of such journey by rail), so, however, that such distance in the aggregate including the distance of journey by him and by the members of his family shall be subject to the aforesaid maximum limit of 10,000 kilometres per year;’’

(3) In sub-section (2),—

(a) in clause (i) for the words “for every journey”, the words “for journeys for the said purposes, namely, for attendance in each session of the Legislative Assembly or Legislative Council, as the case may be, or at sittings of any Committee thereof, only for coming to Lucknow in the first instance and for going back to his residence the last time” shall be substituted;

(b) clause (ii) and both the provisos thereof shall be omitted;

(4) After sub-section (2), the following sub-section shall be inserted, namely:

“(3) Every member referred to in sub-section (1), other than the Leader of the Opposition, shall be entitled to a consolidated compensatory allowance [inclusive of incidental charges, if any, other than incidental charges referred to in sub-section (2), for any journey by rail, road or air, and daily allowance and all other expenses whatsoever in respect of his attendance required in connection with his duties or functions as such member] of five hundred and fifty rupees per month subject to a deduction of fifteen rupees for each day of absence from a sitting of the House of the State Legislature or a Committee thereof, of which he is a member.”

Amendment of section 2-B.

3. In section 2-B of the principal Act, for the words “the use of accommodation”, the words “the use of accommodation furnished on the scale prescribed by the rules” shall be substituted, and for the words and figures “Rs. 90 per month”, the words and figures “Rs. 150 per month” shall be substituted.
THE UTTAR PRADESH LEGISLATIVE CHAMBERS (MEMBERS' EMOLUMENTS) (AMENDMENT) ACT, 1976
(U. P. ACT NO. 24, 1976)

[Authoritative English Text of the Uttar Pradesh Vidhan Mandal (Sadasyon ki Uplabdhiyon ka) (Sanskoshdhan) Adhiniyam, 1976.]

AN
ACT

Further to amend the Uttar Pradesh Legislative Chambers (Members' Emoluments) Act, 1952.

IT IS HEREBY enacted in the Twenty-seventh Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Legislative Chambers (Members' Emoluments) (Amendment) Act, 1976.

   (2) Clauses (3) and (4) of section 2, sections 3 and 4 shall be deemed to have come into force on April 1, 1976, and the remaining provisions shall come into force at once.

2. In section 2 of the Uttar Pradesh Legislative Chambers (Members' Emoluments) Act, 1952, hereinafter referred to as the principal Act—

   (1) in sub-section (1)—

      (a) for figure and word “10,000 kilometres,” the figure and word “15,000 kilometres” and for the words “free non-transferable coupons or pass entitling him to travel, within the State of Uttar Pradesh, at any time by Uttar Pradesh Government Roadways on the highest class, if any”, the words “free non-transferable pass entitling him to travel within the State of Uttar Pradesh at any time by Uttar Pradesh State Road Transport Corporation bus on the highest class, if any, without payment of passenger tax due under any law for the time being in force” shall be substituted;

      (b) for the second proviso, the following proviso shall be substituted, namely:

      “Provided further that such member may, in such manner as may be prescribed, use the said rail travel coupons for taking with him other members of his family also in journeys by rail within or outside Uttar Pradesh, so, however that such distance in the aggregate, including the distance of journeys made by him outside Uttar Pradesh and by the members of his family whether within or outside Uttar Pradesh, shall be subject to the aforesaid maximum limit of 15,000 kilometres per year”;

   (2) in sub-section (1-A), for the proviso and explanation, the following proviso and explanation shall be substituted, namely:

   “Provided that such member may, in such manner as may be prescribed, use the said rail travel coupons for taking with him other members of his family also in journeys by rail within or outside Uttar Pradesh, so, however that such distance in aggregate, including the distance of journeys made by him outside Uttar Pradesh and by the members of his family whether within or outside Uttar Pradesh, shall be subject to the aforesaid maximum limit of 15,000 kilometres per year.

   Explanation—In computing the distance of journeys by rail outside Uttar Pradesh for the purposes of sub-sections (1) and (1-A), the distance between any two railway stations within the limits of Uttar Pradesh shall be excluded.”;

   (3) for sub-section (2), the following sub-section shall be substituted, namely:

†(For statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary) dated May 17, 1976).

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on May 12, 1976 and by the Uttar Pradesh Legislative Council on May 14, 1976).

(Received the Assent of the Governor on May 19, 1976 under Article 200, of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated May 21, 1976).
(2) for sub-section (1), other than the Leader of the Opposition, shall be entitled to a consolidated compensatory allowance inclusive of incidental charges, if any, other than incidental charges referred to in sub-section (2), for any journey by rail, road or air, and daily allowance and all other expenses whatsoever in respect of his attendance required in connection with his duties or functions as such member, of three hundred and fifty rupees per month subject to a deduction of ten rupees for each day of absence from a sitting of the House of the State Legislature or Committee thereof, of which he is a member:

Provided that no such deductions shall be made for absence in such circumstances and subject to conditions as may be prescribed.

(4) Every member referred to in sub-section (1) may also use the bus pass referred to in the said sub-section for taking a companion along with him.

(5) for numbers and words "10,000 kilometres", wherever occurring, numbers and words "15,000 kilometres" shall be substituted.

Amendment of section 2-B.

3. In section 2-B of the principal Act—

(1) in sub-section (1), for the proviso the following proviso shall be substituted, namely:

"Provided that when the accommodation provided is of "B" type or when no accommodation is provided, the member shall be paid compensatory allowance, which in the former case shall be at the rate of Rs. 55 per mensem and in the later case at the rate of Rs. 150 per mensem."

(2) in sub-section (2), at the end, the following words "and notwithstanding anything in any law in force immediately before the commencement of the Uttar Pradesh Legislative Chambers (Members' Emoluments) (Amendment) Act, 1976, such rules may be made in respect of all members of the State Legislature", shall be inserted.

Amendment of section 2-C.

4. For section 2-C of the principal Act, the following section shall be substituted, namely:

"2-C. Each member of the Uttar Pradesh Legislative Assembly or Constituency Council shall be entitled to a constituency allowance of rupees three hundred and fifty per mensem."

Retrospective power to make rules.

5. Any rules that may be made under section 5 of the principal Act for purposes of carrying into effect the proviso to sub-section (3) of section 2 of the principal Act, as amended by this Act, may be made retrospectively with effect from a date not earlier than April 1, 1976.
THE UTTAR PRADESH LEGISLATIVE CHAMBERS (MEMBERS' EMOLUMENTS): SECOND AMENDMENT] ACT, 1976

(U. P. Act No. 49 of 1976)

†[Authoritative English Text of the Uttar Pradesh Vidhan Mandal Sadasyon ki Uplabdhiyon Ka (Duytiya Sanshodhan) Adhiniyam, 1976]

AN ACT

further to amend the Uttar Pradesh Legislative Chambers
(Members' Emoluments) Act, 1952

It is hereby enacted in the Twenty-seventh Year of Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Legislative Chambers (Members' Emoluments) (Second Amendment) Act, 1976.

(2) It shall come into force on such date as the State Government may by notification appoint in this behalf.

2. In the Uttar Pradesh Legislative Chambers (Members' Emoluments) Act, 1952 (hereinafter referred to as the principal Act), in the long title for the words "salaries and allowances" the words "salary, allowances and pension" shall be substituted.

3. In section 1 of the principal Act, in sub-section (1), after the word "Emoluments", the words "and Pension" shall be inserted.

†[For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary) dated November 18, 1976].

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on November 10, 1976 and by the Uttar Pradesh Legislative Council on November 10, 1976).

(Received the Assent of the Governor on November 20, 1976 under article 200 of the Constitution of India and was published in Part I (a) of the Legislative Supplement of the Uttar Pradesh Gazette Extraordinary, dated November 23, 1976.)

PRICE 20 Paise
4. In section 2 of the principal Act, sub-section (3) shall be omitted.

5. In section 2-C of the principal Act, for the words "rupees three hundred and fifty per mensem", the words "five hundred rupees per mensem" shall be substituted.

6. In section 3 of the principal Act, in sub-section (1), for the words "rupees three hundred per mensem", the words "five hundred rupees per mensem" shall be substituted.

7. After section 3 of the principal Act, the following section shall be inserted, namely:

"3-A. (1) With effect from the commencement of the Uttar Pradesh Pension, Legislative Chambers (Members' Emoluments) (Second Amendment) Act, 1976, there shall be paid a pension of three hundred rupees per mensem to every person who has served for a period of five years whether continuous or not,—

(a) as a member of the Uttar Pradesh Legislative Council; or

(b) as a member of the Uttar Pradesh Legislative Assembly; or

(c) partly as a member of the Uttar Pradesh Legislative Council and partly as a member of the Uttar Pradesh Legislative Assembly:

Provided that where any person has served as aforesaid for a period exceeding five years, there shall be paid to him an additional pension of fifty rupees per mensem for every completed year in excess of five, so, however, that in no case the pension payable to such person shall exceed five hundred rupees per mensem:

Provided further that where any person is entitled to a pension under the Salaries, Allowances and Pension of Members of Parliament Act, 1954,—

(i) where the amount of pension admissible under the said Act is Rs.500 per mensem or more he shall not be entitled to any pension under this section;

(ii) where the amount of pension admissible to him under the said Act is less than Rs.500 per mensem then he shall be entitled to a pension under this section only to the extent of the amount by which the pension admissible under that Act falls short of Rs.500 per mensem.

Explanation—For the purposes of this section, the Uttar Pradesh Legislative Council or the Uttar Pradesh Legislative Assembly shall include the United Provinces Legislative Council or the United Provinces Legislative Assembly, respectively, which functioned between August 15, 1947 and the commencement of the Constitution and thereafter as a House of the provisional Legislature for the State.

(2) Where any person entitled to pension under sub-section (1)—

(a) is elected to the office of the President or Vice-President or is appointed to the office of the Governor of any State or the Administrator of any Union Territory; or

(b) becomes a member of either House of Parliament, or the Uttar Pradesh Legislative Council or the Uttar Pradesh Legislative Assembly; or

(c) is employed on a salary under the Central Government or any State Government, or any Corporation owned or controlled by the Central Government or any State Government or any local authority or becomes otherwise entitled to any remuneration from such Government, Corporation or local authority,

such person shall not be entitled to any pension under sub-section (1) for the period during which he continues to hold such office or is such member, or is so employed, or continues to be entitled to such remuneration:
Provided that where the salary or remuneration payable to such person for holding such office or being such member or so employed, or where remuneration referred in clause (c) payable to such person, is, in either case, less than the pension payable to him under sub-section (1), such person shall be entitled to receive as pension under that sub-section only an amount which falls short of the amount of pension to which he is otherwise entitled under that sub-section.

(5) Where any person entitled to pension under sub-section (1) is also entitled to any pension from the Central Government (not being a pension under the Salary, Allowances and Pension of Members of Parliament Act, 1954 or a pension given in his capacity as freedom fighter) or any State Government, or any Corporation owned or controlled by the Central Government, or any State Government or any local authority, under any law or otherwise, then—

(a) where the amount of pension to which he is entitled under such law or otherwise, is equal to or in excess of that to which he is entitled under sub-section (1), such person shall not be entitled to any pension under that sub-section; and

(b) where the amount of pension to which he is entitled under such law or otherwise, is less than that to which he is entitled under sub-section (1), such person shall be entitled to pension under that sub-section only of an amount which falls short of the amount of pension to which he is otherwise entitled under that sub-section.

(4) In computing the number of years, for the purposes of sub-section (1), the period during which a person has served as a Minister, Speaker, Chairman, Deputy Minister, Deputy Speaker, Deputy Chairman or Parliamentary Secretary, by virtue of his membership in the Uttar Pradesh Legislative Assembly or the Uttar Pradesh Legislative Council, shall also be taken into account.”

8. In section 5 of the principal Act, in sub-section (2), after clause (e), Amendment of the following clauses shall be inserted, namely:—

“(f) the form in which certificates, if any, shall be furnished by any person for the purposes of claiming any pension under this Act;

(g) the manner of payment of pension under this Act.”
THE UTTAR PRADESH LEGISLATIVE CHAMBERS' (MEMBERS’ EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 1979

(U. P. ACT NO. 29 OF 1979)


AN

ACT

further to amend the Uttar Pradesh Legislative Chambers’ (Members’ Emoluments and Pension) Act, 1952.

IT IS HEREBY enacted in the Thirtieth Year of the Republic of India as follows :-

1. This Act may be called the Uttar Pradesh Legislative Chambers’ (Members’ Emoluments and Pension) (Amendment) Act, 1979.

2. In section 2 of the Uttar Pradesh Legislative Chambers’ (Members’ Emoluments and Pension) Act, 1952, hereinafter referred to as the principal Act.—

(a) in sub-section (1) —

(i) in clause (a), the following proviso shall be inserted, namely :—

"Provided that the Leader of Opposition of the Uttar Pradesh Legislative Assembly and the Leader of Opposition of the Uttar Pradesh Legislative Council shall be entitled to travel by a Reserved Coupe (Two-berth Compartment) of first class or one single reserved berth of air-conditioned class, within Uttar Pradesh at any time and by any railway, by the use of such coupons" ;

*(For Statement of Objects and Reasons, please see Uttar Pradesh Gazette Extraordinary, dated September 4, 1979.)*

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on September 4, 1979 and by the Uttar Pradesh Legislative Council on September 5, 1979.)

(Received the assent of the President on September 13, 1979 under Article 201 of the Constitution of India and was published in Part I (a) of the Legislative Supplement of the Uttar Pradesh Gazette Extraordinary, dated September 14, 1979.)

Price. 30 paise
(ii) after clause '(c)', the following Explanation shall be added, namely:

"Explanation—In this Act, the expression 'the Leader of Opposition of the Uttar Pradesh Legislative Assembly' or 'the Leader of Opposition of the Uttar Pradesh Legislative Council' means the member of the Uttar Pradesh Legislative Assembly or the Uttar Pradesh Legislative Council, who is for the time being recognised as such by the Speaker of the Legislative Assembly or the Chairman of the Legislative Council, as the case may be."

(b) after sub-section (1), the following sub-section shall be inserted, namely:

"(1-A) If a member referred to in sub-section (1) travels by rail in second class, and such member does not accept any money value coupons referred to in that sub-section, he shall be entitled to claim in the manner prescribed, the following amounts in lieu of such coupons, namely:

(c) for sub-section (3), the following sub-section shall be substituted, namely:

(i) in the case of journey performed within Uttar Pradesh, an amount equal to the railway fare actually spent on such journey by second class;

(ii) in the case of journey performed outside Uttar Pradesh, an amount which may entitle him to travel in second class at any time and by any railway to a maximum limit of 15,000 kilometres per year;

(iii) in the case of a journey referred to in clause (i) or clause (ii) an amount spent as reservation charges for one seat or one berth in sleeper, as the case may be;

(iv) in the case of a journey performed by a companion, an amount equal to the railway fare actually spent on such journey by second class in the circumstances specified in sub-section (1)."

"(3) Subject to such conditions and restrictions as may be prescribed, each member referred to in sub-section (1) shall be entitled for his attendance required for purposes connected with his duties or function as such member to—

(a) incidental charges for journeys for the said purposes, namely, for attendance in each session of the Legislative Assembly or Legislative Council, as the case may be, or at any sittings of any committee thereof, only for coming to the place of sitting and going back to his residence not more than twice in a calendar month:

Provided that if a member attends the sittings of two or more committees in the same calendar month, he shall be entitled to incidental charges under this clause for not more than four times in such month;

(b) incidental charges for participating in a meeting called by the Speaker or the Chairman, as the case may be, for coming to the place of meeting and for going back to his residence;

(c) incidental charges for journeys performed by him as Chairman of a Committee in connection with the work of the Committee, other than a meeting of the Committee, for coming to Lucknow and for going back to his residence not more than twice in a calendar month; and

(d) daily allowance at the rate of thirty rupees per day which shall be calculated in accordance with the following principle, namely:

(i) the allowance shall be payable for each day of attendance during the session of the Legislative Assembly or the Legislative Council, as the case may be, or at any sittings of any committee thereof;
(ii) the allowance shall also be payable for one day before and one day after a continuous sitting of the Legislative Assembly or the Legislative Council, as the case may be, provided that the member is present at the place of such continuous sitting on those days;

(iii) allowance shall also be payable for the days of adjournment in the course of a continuous sitting of the Legislative Assembly or Legislative Council or of its Committee, as the case may be, and for the holidays falling in between such continuous sitting, provided that the member is present at the place of sitting on all such days;

(iv) the allowance shall also be payable for the number of days not exceeding four which intervene between the last day of a sitting of the Legislative Assembly or the Legislative Council or of its Committee, and the first day of the sitting of the same or another Committee of the Legislative Assembly or the Legislative Council, provided that the member is present at the place of sitting on all such days;

(v) where in a case falling under sub-clause (iii) or sub-clause (iv), a member leaves the place of sitting for his residence or for his constituency, he shall be entitled to a daily allowance in accordance with the provisions of this clause or incidental charges in accordance with clause (a) or clause (b) whichever is less;

(vi) no such allowance shall be payable to the Leader of Opposition of the Uttar Pradesh Legislative Assembly.

Explanation—A sitting shall be deemed to be continuous if the number of days between the last day of a meeting and the first day of another meeting is not more than four."

3. In section 2-A of the principal Act,—

(a) for sub-section (1), the following sub-section shall be substituted, namely :—

"(1) The Leader of Opposition of the Uttar Pradesh Legislative Assembly shall be entitled to receive a salary of rupees one thousand per mensum and a conveyance allowance of rupees three hundred per mensum.";

(b) for sub-section (3), the following section shall be substituted, namely :—

"(3) The Leader of Opposition of the Uttar Pradesh Legislative Assembly and the Leader of Opposition of the Uttar Pradesh Legislative Council shall be entitled, without payment of rent to the use throughout the term of office, of a residence at Lucknow, furnished and maintained on a scale to be prescribed."

(c) in sub-section (4), for the word "He", the words "The Leader of Opposition of the Uttar Pradesh Legislative Assembly" shall be substituted.

4. In section 2-B of the principal Act,—

(a) in sub-section (1), for the words "the Leader of Opposition", the words "the Leader of Opposition of the Uttar Pradesh Legislative Assembly or the Leader of Opposition of the Uttar Pradesh Legislative Council" shall be substituted;
(b) after sub-section (2), the following sub-section shall be inserted, namely:

"(3) Each member referred to in sub-section (1) of section 2 shall be entitled to such facilities regarding telephone at Lucknow and the place of his residence or in his constituency as may be prescribed by rules."

Amendment of section 3.

5. In section 3 of the principal Act, in sub-section (1), for the words "the Leader of Opposition", the words "Leader of Opposition of the Uttar Pradesh Legislative Assembly" shall be substituted.